## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO.1145/2000

New Delhi this the 5th day of July, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Dr.M. A.Khan Scientist Division of Crop Production CPRI Simla.

.... Applicant

( By Shri S.M.Garg, Advocate)

#### -versus-

- 1. Union of India through its Secretary Ministry of Agriculture Krishi Bhawan New Delhi.
- Indian Council of Agricultural Research Krishi Bhawan New Delhi through its Secretary.
- 3. Agricultural Scientists Recruitment Board Krishi Anusandhan Bhawan, PUSA New Delhi through its Secretary.
- 4. Director
  Central Potato Research Institute
  Silmla. ...Respondents

(By Advocate Shri C.Badri Nath)

O R D E R (ORAL)

Shri S.A.T.Rizvi:-

Heard the learned counsel on either side at length.

2. Having been initially recruited/appointed as Field Farm Technician grade T-II-3 on 18.6.1986, the applicant was promoted to T-4 grade on 1.1.1992. Thereafter he got himself enrolled for a Ph.D degree

9. 1992 and was eventually awarded the said degree on 2.11.1998. Meanwhile, the respondent No.3 advertised several posts of Scientists on 26. of Applicant was an aspirant for the post 12.1992. Scientist in Agricultural Chemistry. He The post was readvertised on 4.6.1994 and selected. the applicant was once again an aspirant for the same On this occasion, he cleared the written examination as well as the interview held for the post and was finally appointed as Scientist in Agricultural Chemistry on 13.3.1997. Thereafter upon completion of the foundation course from the National Academy Agricultural Research Management Hyderabad, he completed the two years' period of probation. He had served for another 8 months thereafter when all of a sudden, without any show cause notice, the applicant was reverted to the grade of T-4 on 17/18-11-1999. Prior to this, the Secretary, ASRB Pusa, New Delhi had received a letter dated 17/24-9-1999 from the Indian Council of Agricultural Research making a reference to a certain decision earlier conveyed by the National Commission for Scheduled Castes/Scheduled Tribes and calling for an enquiry into the matter regarding the appointment of the applicant on the post of Scientist even though he was not academically qualified. would go to show that the respondent No.3 proceeded to enquire into the matter and ultimately decided to revert the applicant to the Grade of T-4 only after a letter had been received from the National Commission for Scheduled Castes/Scheduled Tribes providing, inter alia, that the applicant should be reverted/terminated in order to ensure equality of treatment vis-a-vis one

Ram Charan who had filed a complaint before t.he said Commission against the appointment of the to the post of Scientist in Agricultural applicant Chemistry and had also, at the same time, made a request for his own promotion to the post of Scientist learned counsel in the relevant discipline. The appearing on behalf of the respondents admits that action against the applicant was indeed initiated only after the receipt of the letter from the National Commission for Scheduled Castes/Scheduled Tribes but contends that action to revert the applicant was taken in accordance with the Government of India orders on the subject reproduced below FR 31A at page 165 Swamy's Compilation and in accord with the principles laid down by the Supreme Court in the case of State of Madhya Pradesh and others v. Shyam Pardhi decided on 16.11.1995 and reported in 1996(1) SLR 66. The operative portion of the aforesaid decision is reproduced below:-

is now an admitted fact across Bar that the respondents had not possessed the prerequisite qualification, namely, 10+2 with Physics, Chemistry and Biology for appointment the post of ANM. Since prescribed qualifications had not been satisfied, initial selection to undergo training is per se illegal. Later appointments thereof are in of the violation statutory rules. Tribunal, therefore, was no right in directing reinstatement of respondents. question of violation of the principles natural justice does not arise?

3. The learned counsel appearing on behalf of the applicant on the other hand placed reliance, inter alia, on the following three judgements rendered by the Supreme Court in the case of Ram Sarup v. State

Haryana and others decided on 28.8.1978 of reported in (1979) 1 SCC 168; J.C. Yadav and others v. State of Haryana and others, decided on 20.2.1990 and (1990) SCC 189 followed by a decision in reported Patna High Court in the case of the rendered bу Shree Gupta v. State of Bihar and Smt.Jai 1996 reported in on 27.9.1995 and decided the rendered Yet another decision I.C.2601. Court and relied upon by the learned Supreme for the applicant is the case of Dr. M.S.Mudhol S.D.Halegkar and others and reported in ٧. another (1993) 3 SCC 591 decided by that court on 13.7.1993.

4. For the sake of convenience and in order to appreciate the ratio of the aforesaid judgements on which reliance has been placed by the learned counsel for the applicant, we reproduce the relevant extracts taken from them in the following:-

#### (1) Ram Sarup v. State of Haryana & others

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The question then arises as to what was the effect of breach of clause (1) of Rule Did it have the effect the Rules. rendering the appointment wholly void so as to be completely ineffective or merely irregular, it could be regularised as and when so acquired necessary the appellant post qualifications to hold the Labour-cum-Conciliation Officer. We are of the view that the appointment of the appellant irregular since he did not possess one of the the three requisite qualifications but as acquired the as he qualification of five years' experience of the working of Labour Laws in any of the capacities mentioned in clause (1) of Rule or in any higher capacity, his appointment must be regarded as having been regularised. worked appellant Labour-cum-Conciliation Officer from 1968 and that being a post higher than that of Labour Inspector, or Deputy Chief Inspector or Wage Inspector, the experience Shops of gained by him in the working of Labour Laws in the post of Labour-cum-Conciliatioin Officer must be regarded as sufficient to constitute fulfilment of the requirement of five years' experience provided in clause (1) of Rule 4. The appointment of the appellant to the post of Labour-cum-Conciliation Officer, therefore, became regular from the date when he completed five years after taking into account the period of about ten months during which he worked as Chief Inspector of Shops. Once his appointment became regular on the expiry of this period of five years on his fulfilling requirements for appointment Labour-cum-Conciliation Officer and becoming eligible for that purpose, he could not thereafter be reverted to the post Statistical Officer. The order of reversion passed against the appellant was, there clearly illegal and it must be set aside. therefore,

4. We accordingly allow the appeal, set aside the judgement of the Division Bench as well as of the Single Judge of the High Court and quash the order of reversion passed against the appellant reverting him from the post of Labour-cum-Conciliation Officer to that of Statistical Officer. We further make it clear that the appointment of the appellant as Labour-cum-Conciliation Officer must be deemed to have become regular and he must be deemed to have been appointed to that post only on the expiry of a period of five years calculated form the date when he was appointed Chief Inspector of Shops."

## (2) J.C. Yadav & ors. v. State of Haryana & ors.

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"12. On behalf of the appellants an alternative submission was made that since the appellants had already completed eight years' of service in Class II service during the pendency of the writ petition their appointment stood regularised. To support this submission reliance was placed on decision of this Court in Ram Sarup v. State of Haryana. In that case appointment to the post of Labour-cum-Conciliation Officer in breach of Rule 4 clause (I) of Punjab Labour Service Class I and II Rules, 1955 as Ram Sarup did not possess five years' experience, required by sub-clause (I) of Rule In spite of that he had been appointed to the post of Labour-cum-Conciliation Officer. Subsequently, Ram Sarup was reverted on the ground that he was not qualified to be appointed as a Labour-cum-Conciliation Officer as he did not possess the mular qualification of length of service. minimum Court held that the appointment of Ram Sarup made in breach of Rules was irregular, not wholly void and since Ram Sarup had completed five years of experience of working labour laws before his reversion, his

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post appointment the to of Officer Labour-cum-Conciliation stood regularised with effect from the date completed five years of service. On these findings order of reversion was set aside by this Court. Undisputably, the appellants completed eight years of service January 15, 1980, the date on which the Division Bench of the High Court set aside their promotions. In view of the principles down in Ram Sarup's case the appellants' if appointment, even irregular, regularised on the date they completed eight years of their service and thereafter their promotions could not be set aside. State

#### (3). Smt. Jai Shree Gupta v. 1800 of Bihar & ors.

"17. Learned counsel for the respondents has also relied upon a decision of the Supreme Court in the case of Ram Sarup v. State of Haryana reported in AIR 1978 SC 1536: (1978 Lab IC 1535). The said judgment was cited for the proposition that where a person, initially recruited, did not have the experience or the qualification but the said person while working for a number of years had acquired the qualification during the course of his working in the post, the initial appointment becomes regular. This judgment was cited for the purpose of contending that after petitioner qualified herself as graduate trained teacher in the year 1984 then even if it is assumed that her initial appointment was regular, but as a result of her acquiring the qualification, the said appointment has become regularised. This Court is of the view that those principles enunciated in the said case are attracted to the facts of the instant case inasmuch as the petitioner has subsequently acquired the qualification of a B.A. trained teacher and the respondents authorities must take into account that fact before passing the order of reversion.

# (4) <u>Dr. M.S. Mudhol & Anr. v. S.D.Halegkar & Ors.</u>

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"6. Since we find that it was default on the part of the 2nd respondent, Director of Education in illegally approving the appointment of the 1st respondent in 1981 he did not although have the requisite qualifications as a result of which academic has continued to hold the said post the 1st the last 12 years now, it would be inadvisable to disturb him from the said post this late stage particularly when he not at fault when his selection was made. There is nothing on record to show that he had at that time projected his qualifications other than what he possessed. If, therefore, in spite of placing all his cards before the

selection committee, the selection committee reason or the other had thought for some 2nd to choose him for the post and the respondent had chosen to acquiesce in it would be inequitous to make appointment, him, suffer for the same now. Illegality, if was committed by the selection committee and the 2nd respondent. They are alone to be blamed for the same."

- We will first take up the judgment rendered 5. by the Supreme Court in the case of State of M.P. Shyama Pardhi (supra) relied upon by Ors. learned counsel for the respondents. We find that on facts that case is distinguished from the present one. The peculiar circumstance obtaining in the present is that during the period of his appointment case the higher post of Scientist in Agriculture Chemistry, the applicant acquired the essential qualification for the post which he did not fulfil at the time of his appointment. A similar circumstance f did not exist in the aforesaid case and, therefore, placing reliance on the judgment rendered by the Apex Court in that case will not assist the respondents.
- by the Courts on which reliance has been placed by the learned counsel for the applicant is to the effect that once a person is appointed to a post even though without fulfilling the qualifications laid down for the post and has served in that post for a number of years and was not in any way responsible for his appointment incorrectly made by the respondents and had also at the same time not hidden any material facts or information about his qualifications at the stage of initial appointment to the post, it will be unfair and inequitable to revert him to a lower post.

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Of the four judgments relied upon by the learned counsel for the applicant, the one delivered by the Patna High Court as also the one rendered by the Supreme Court in Dr. M.S.Mudhol (supra) will find complete application in the present case having regard to the facts and circumstances of the present case and the facts and circumstances which were found to exist in those other cases.

- 7. After a careful consideration of the judgments rendered by the Courts in the aforesaid cases, we also find that the ratio established and which must be followed in the present case appointments irregularly made for want qualifications, experience etc. and continued over a period of time are required to be regularised in the circumstances which have existed in the present case which have found mention in the and preceding paragraphs. For this very reason, we find ourselves unable to place reliance on the Government of India's orders to which a reference has been made by the learned counsel for the respondents.
- 8. We have further considered the matter in the light of the pleadings of the learned counsel for the applicant referring to certain aspects of the practice followed by the respondents in similar cases. We find that respondents are often faced with situations in which persons get appointed incorrectly to posts for want of qualifications etc. and have subsequently to be shifted to posts in conformity with the qualifications actually possessed by the appointees.

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The learned counsel has drawn our attention aforesaid practice by bringing to our notice names of five persons (Annexure A-2 to the rejoinder) who were initially incorrectly appointed to certain posts they did not possess the prescribed qualifications and experience but who were retained in the same posts despite the said difficulty. He has also drawn our attention to persons, 13 in number, at Annexure A-3 to the rejoinder who were, to begin with, correctly recruited to fill certain posts but were subsequently shifted to posts in different disciplines for which also they possessed the prescribed qualifications. Thus we note that the respondents were in a position to consider the case of the applicant and also to make an effort at least to try to retain him in the post of Scientist in Agriculture Chemistry. However, no such effort seems to have been made in the present case.

9. Our attention has also been drawn to the relaxation clause, being clause 23 of the relevant recruitment rules, at Annexure A-1 to the counter, which provides that the controlling authority may relax the provisions of these rules to such extent as may be necessary to ensure satisfactory working or for removing inequitable results. Here we find that the respondent-authorities did have the necessary power to consider the case of the applicant on the ground of inequity being writ large on the face of the facts and circumstances of the case. We find, however, that the authorities concerned made no effort to invoke the said clause to dispense justice even though they have

principles of natural justice.

proceeded to revert the applicant without a show cause notice thereby committing a serious breach of the

10. also with We note degree disappointment that the respondents have proceeded to comply with the letter that had been issued National Commission for Scheduled Castes/Scheduled Tribes without examining the propriety of compliance to the wishes conveyed by the Commission in their letter. They have not either to find out for themselves whether the said Commission at all had the power to order the reversion of the applicant merely on the ground that a stray applicant went up before them asking for treatment without any basis whatsoever and without possessing qualifications laid down for the post. that as it may, we will not like to comment any further on this issue.

paragraphs the OA is allowed and the impugned order of reversion is quashed and set aside with a direction to the respondents to regularise the applicant in the post of Scientist in Agriculture Chemistry from the date on which he was initially appointed to the said post, namely, from 22.3.1997, within a period of two months from the date of receipt of a copy of this order. While passing the aforesaid order, we have noted that the post of Scientist in Agriculture Chemistry from which the applicant has been reverted is still lying vacant. No costs.

(S.A.T.Rizvi Member (A)

Ashok Agarwal (Chairman

/sns/